CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 194/MP/2021

Subject	:	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 and in terms of order dated 12.6.2019 in Petition No. 118/MP/2018 for grant of compensation on account of change in allocation of Mines for supply of coal.
Petitioner	:	TRN Energy Private Limited (TEPL)
Respondents	:	Paschimanchal Vidyut Vitran Nigam Limited and Ors.
Date of Hearing	:	**25.8.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Matrugupta Mishra, Advocate, TEPL Shri Nipun Dave, Advocate, TEPL Ms. Vanshika Saraf, Advocate, TEPL Shri Abhishek Kumar, Advocate, UPPCL Shri Nived Veerapaneni, Advocate, UPPCL Shri Aditya Pratap Singh, Advocate, UPPCL

Record of Proceedings

During the course of hearing, learned counsels for the Respondent, UPPCL, and the Petitioner argued at length and reiterated the submissions made in the pleadings.

2. Based on their request, the Commission permitted both sides to file their respective written submissions, if any, within three weeks with a copy to the other side.

3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)